

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 107(ND)2014**  
**CA. NO.**

**CORAM:**

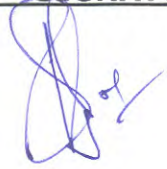
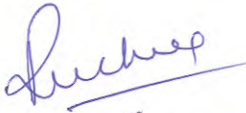
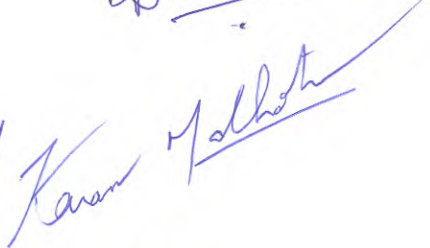
**PRESENT: SH. S.K. MOHAPATRA**  
**HON'BLE MEMBER (T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.04.2017**

**NAME OF THE COMPANY: M/s. Mr. Navin Aggarwal V/s. M/s. SRG Polypet Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 397/398**

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPR</u>	<u>SIGNATURE</u>
01	Bankaj Bhagat, Adv	] Petitioners		
02	Shivraa Bhuttan, Adv			
03	Ruchee V. Asee	] R-4		
4.	Mr. Navin Dahiya, Adv	] Res. no. 3	Y	
5.	Mr. Karan Malhotra, Adv.			
6.	DeePal Harsowal			Respondent
7	← <del>Arvind Kumar</del>			Respondent
8	Aakash Kumar			Respondent

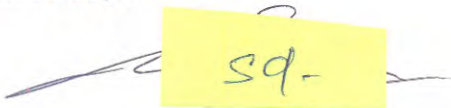
## Order

An application impleading proposed respondents has been filed by the petitioner. Mr Rajan Khanna appearing on behalf of the proposed Respondents no. 10 and 11 accepts notice of this application. Let reply for the same be filed. Respondent no. 9 is also present in person and accepts notices of this application.

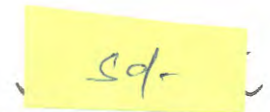
Notices issued by the Tribunal have been received back unserved. Let the fresh steps be taken to serve the unserved Respondents who are not present in court today by hand, or affixation.

Dasti returnable on 19<sup>th</sup> July, 2017.

Learned Counsel for the Petitioner undertakes provide the copy of the application to the proposed Respondents who are present in court during the course of the day. Let reply be filed within 10 days.



[ S.K. MOHAPATRA ]  
MEMBER [T]



[ INA MALHOTRA ]  
MEMBER [J]